### **GOVERNMENT OF INDIA**

# MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

#### **LOK SABHA**

### UNSTARRED QUESTION NO. 1731 TO BE ANSWERED ON 08<sup>TH</sup> MARCH, 2016

### **IMPLEMENTATION OF NFSA**

1731. SHRI NANDI YELLAIAH:

**SHRI DALPAT SINGH PARASTE:** 

**SHRI NANA PATOLE:** 

**SHRI RAJESH RANJAN:** 

SHRI P. KUMAR:

DR. VIRENDRA KUMAR:

SHRI KAUSHALENDRA KUMAR:

SHRI K. ASHOK KUMAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the salient features and implementation status of the scheme envisaged under the National Food Security Act (NFSA) indicating the quantum of various items provided to each State, so far and the annual expenditure, being incurred thereon, State-wise;
- (b) the total number of beneficiaries covered and cards issued under the scheme indicating the number of SCs/STs covered, State-wise;
- (c) whether any irregularities have been reported/noticed in the implementation of NFSA; and
- (d) if so, the details thereof and the corrective steps taken thereon indicating the number of such cases reported therein, State-wise?

#### ANSWER

# MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

(a): The salient features of the National Food Security Act, 2013 (NFSA) is at Annexure-I.

Implementation of NFSA has started in 30 States/ Union Territories (UTs). Details of monthly foodgrains allocation to these States/ UTs is at Annexure-II. Expenditure on subsidy involved in allocation of foodgrains under NFSA as well as erstwhile Targeted Public Distribution System (TPDS) is met out of budgetary allocation for food subsidy. During 2015-16 (upto 03.03.2016), an amount of Rs 108311.37/- crore has been released as food subsidy.

- (b): Coverage under the Act is under two categories, namely Antyodaya Anna Yojana (AAY) households and Priority households. While entitlement of AAY households is on per family basis, the entitlement of priority households is on per person basis. State-wise details of number of AAY households and number of persons under priority households category being covered in 30 States/UTs implementing NFSA is at Annexure III. Separate data on coverage of SCs/STs is not maintained.
- (c) & (d): Foodgrains under NFSA are distributed to eligible households through Targeted Public Distribution System (TPDS). There have been complaints about irregularities in the functioning of the TPDS in some States/regions in the country. As and when complaints are received by the Government from individuals and organizations as well as through press reports, these are referred to the State Governments/UT Administrations concerned for inquiry and appropriate action. A statement indicating statewise no. of complaints on TPDS received in the department during 2015 is at Annexure-IV.

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### ANNEXURE REFERRED TO IN REPLY TO PARTS (a) OF THE UNSTARRED QUESTION NO. 1731 DUE FOR ANSWER ON 08.03.2016 IN LOK SABHA

### Salient Features of the National Food Security Act

- I. Coverage and entitlement under Targeted Public Distribution System (TPDS): Upto 75% of the rural population and 50% of the urban population will be covered under TPDS, with uniform entitlement of 5 kg per person per month. However, since Antyodaya Anna Yojana (AAY) households constitute poorest of the poor, and are presently entitled to 35 kg per household per month, entitlement of existing AAY households will be protected at 35 kg per household per month.
- II. **State-wise coverage:** Corresponding to the all India coverage of 75% and 50% in the rural and urban areas respectively, State-wise coverage will be determined by the Central Government. State-wise coverage has been determined by the Planning Commission (now NITI Ayog) on the basis of 2011-12 NSSO Household Consumption Expenditure Survey data.
- III. **Subsidised prices under TPDS and their revision**: Foodgrains under TPDS will be made available at subsidised prices of Rs. 3/2/1 per kg for rice, wheat and coarse grains.
- IV. In case, any State's foodgrains allocation, based on the prescribed coverage and entitlements under the Act, is lower than their current allocation, it will be protected upto the level of average offtake during 2010-11 to 2012-13 under normal TPDS, at prices to be determined by the Central Government. Existing prices for APL households i.e. Rs. 6.10 per kg for wheat and Rs 8.30 per kg for rice has been determined as issue prices for the additional allocation to protect the average offtake.
- V. **Identification of Households:** Within the coverage under TPDS determined for each State, the work of identification of eligible households is to be done by States/UTs.
- VI. **Nutritional Support to women and children:** Pregnant women and lactating mothers and children in the age group of 6 months to 14 years will be entitled to meals free of charge, as per prescribed nutritional norms under Integrated Child Development Services (ICDS) and Mid-Day Meal (MDM) schemes. Higher nutritional norms have been prescribed for malnourished children upto 6 years of age.
- VII. **Maternity Benefit:** Pregnant women and lactating mothers will also be entitled receive maternity benefit of not less than Rs. 6,000 as per scheme to be formulated by the Central Government.
- VIII. **Women Empowerment:** Eldest woman of the household of age 18 years or above will be the head of the household for the purpose of issuing of ration cards.
- IX. **Grievance Redressal Mechanism:** Grievance redressal mechanism at the District and State levels. States will have the flexibility to use the existing machinery or set up separate mechanism.
- X. Cost of intra-State transportation & handling of foodgrains and FPS Dealers' margin: Central Government will provide assistance to States in meeting the expenditure incurred by them on transportation of foodgrains within the State, its handling and FPS dealers' margin, as per norms devised for this purpose.
- XI. **Transparency and Accountability:** Provisions have been made for disclosure of records relating to PDS, social audits and setting up of Vigilance Committees in order to ensure transparency and accountability.
- XII. **Food Security Allowance**: Provision for food security allowance to entitled beneficiaries in case of non-supply of entitled foodgrains or meals.
- XIII. **Penalty:** Provision for penalty on public servant or authority, to be imposed by the State Food Commission, in case of failure to comply with the relief recommended by the District Grievance Redressal Officer.

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### ANNEXURE REFERRED TO IN REPLY TO PARTS (a) OF THE UNSTARRED QUESTION NO. 1731 DUE FOR ANSWER ON 08.03.2016 IN LOK SABHA

MONTHLY ALLOCATION OF FOODGRAINS UNDER NATIONAL FOOD SECURITY ACT, 2013					
				(as on 03.03.2016) (in thousand tons)	
SL.	STATE/UT	Rice	Wheat	Total	
1	ANDHRA PRADESH	144.44	11.54	155.99	
2	ASSAM	130.23	8.27	138.51	
3	BIHAR	274.70	183.13	457.83	
4	CHHATTISGARH	115.34	0.00	115.34	
5	DELHI	7.73	29.74	37.47	
6	GOA	4.18	0.74	4.92	
7	HARYANA	0.00	66.25	66.25	
8	HIMACHAL PRADESH	15.34	26.99	42.33	
9	JAMMU & KASHMIR	44.09	18.50	62.59	
10	JHARKHAND	115.40	14.73	130.14	
11	KARNATAKA	165.00	52.49	217.49	
12	MADHYA PRADESH	72.33	217.00	289.34	
13	MAHARASHTRA	168.43	215.34	383.77	
14	MEGHALAYA	12.55	2.12	14.67	
15	MIZORAM	4.89	0.59	5.48	
16	ODISHA	127.48	34.23	161.71	
17	PUNJAB	0.00	72.51	72.51	
18	RAJASTHAN	0.00	232.63	232.63	
19	SIKKIM	3.39	0.30	3.69	
20	TELENGANA	103.23	8.27	111.50	
21	TRIPURA	20.48	2.10	22.58	
22	UTTAR PRADESH	267.39	446.80	714.19	
23	UTTARAKHAND	23.53	18.38	41.92	
24	WEST BENGAL	111.74	189.36	301.10	
25	A&N	1.65	0.82	2.46	
26	DAMAN & DIU	0.24	0.26	0.50	
27	LAKSHADWEEP	0.39	0.00	0.39	
28	DADRA & NAGAR HAVELI	0.69	0.06	0.75	
29	CHANDIGARH	0.00	0.00	0.00	
30	PUDUCHERRY	0.00	0.00	0.00	
	GRAND TOTAL	1934.86	1853.16	3788.02	

Note: 1. Chandigarh and Puducherry are implementing NFSA in Direct Cash Transfer Mode.

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<sup>2.</sup> In Dadra & Nagar Haveli, NFSA is being implementing in Direct Cash Transfer Mode in Silvasa Municipal area and Dadra Panchayat.

## ANNEXURE REFERRED TO IN REPLY TO PARTS (b) OF THE UNSTARRED QUESTION NO. 1731 DUE FOR ANSWER ON 08.03.2016 IN LOK SABHA

Sl.	States/ UTs	(NFSA) (As on 03.03.2016)  No. of families/persons identified under NFSA (in lakh)				
No.		अंत्योदय अन्न योजना (एएवाई) प्राथमिकता Total persons				
		Antyodaya Anna Yojana (AAY)		Priority	-	
		परिवारों की	व्यक्तियों की	्र व्यक्तियों की		
		संख्या No. of	संख्या No. of	संख्या No. of		
		families	persons	persons		
1	Andhra Pradesh	9.08	23.51	244.70	268.21	
2	Assam	7.00	29.14	211.45	240.59	
3	Bihar	25.01	116.55	740.57	857.12	
4	Chhattisgarh	7.19	20.42	180.35	200.77	
5	Delhi	0.77	2.91	69.45	72.36	
6	Goa	0.15	0.58	4.53	5.11	
7	Haryana	2.68	11.35	115.14	126.49	
8	Himachal Pradesh	1.97	9.57	17.21	26.78	
9	Jammu & Kashmir	2.48	12.37	61.76	74.13	
10	Jharkhand	9.18	37.38	196.03	233.41	
11	Karnataka	10.97	43.91	358.02	401.93	
12	Madhya Pradesh	14.32	51.17	478.44	529.61	
13	Maharashtra	25.05	108.01	592.16	700.17	
14	Mizoram	0.25	0.83	5.6183	6.45	
15	Meghalaya	0.15	0.85	20.55	21.40	
16	Odisha	7.67	28.86	269.7	298.56	
17	Punjab	1.79	7.71	133.74	141.45	
18	Rajasthan	9.32	37	409.62	446.62	
19	Sikkim	0.17	0.54	3.23	3.77	
20	Telangana	5.67	15.29	176.33	191.62	
21	Tripura	1.08	4.81	17.26	22.07	
22	Uttar Pradesh	40.94	208.80	1141.80	1350.60	
23	Uttarakhand	1.84	7.92	54.02	61.94	
24	West Bengal	14.82	47.13	498.49	545.61	
25	A&N	0.04	0.17	0.38	0.55	
26	Daman & Diu	0.01	0.05	0.92	0.97	
27	Lakshadweep	0.01	0.04	0.18	0.22	
28	Dadra & Nagar Haveli	0.03	0.19	1.58	1.77	
29	Chandigarh	0.001	0.005	1.88	1.88	
30	Puduchery	0.21	0.77	5.14	5.91	
	Total क्ल	199.85	827.83	6010.24	6838.07	

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# ANNEXURE REFERRED TO IN REPLY TO PARTS (c & d) OF THE UNSTARRED QUESTION NO. 1731 DUE FOR ANSWER ON 08.03.2016 IN LOK SABHA

COMPLAINTS ON TPDS RECEIVED IN THE DEPARTMENT FROM INDIVIDUALS, ORGANISATIONS & THROUGH MEDIA REPORTS ETC FROM 2013 TO 2016 (upto 31.01.2016)

S. No.	State/UT	2015
1	Andhra Pradesh	8
2	Arunachal Pradesh	1
3	Assam	34
4	Bihar	106
5	Chhattisgarh	6
6	Delhi	113
7	Goa	-
8	Gujarat	8
9	Haryana	35
10	Himachal Pradesh	4
11	J&K	5
12	Jharkhand	32
13	Karnataka	16
14	Kerala	16
15	Madhya Pradesh	17
16	Maharashtra	48
17	Manipur	6
18	Meghalaya	7
19	Mizoram	-
20	Nagaland	-
21	Orissa	22
22	Punjab	10
23	Rajasthan	33
24	Sikkim	-
25	Tamil Nadu	22
26	Telangana	10
27	Uttarakhand	24
28	Uttar Pradesh	197
29	West Bengal	32
30	Chandigarh	6
31	D& N Haveli	-
32	Puducherry	-
	TOTAL	818

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